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MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a teaching and affiliating University for the hill areas of the North-Eastern region."

The motion was adopted.

PROF. S. NURUL HASAN: Sir, I introduce the Bill.

12.13 hrs.

MATTERS UNDER RULE 377

(1) INADEQUATE SUPPLY OF FOODGRAINS TO MAHARASHTRA

MR SPEAKER: Dr. Kailas.

DR. KAILAS (Bombay South): Mr. Speaker, I wish to raise the following matter of urgent public importance under rule 377 of the Rules of Procedure.

The food supply position in Maharashtra in general and in Bombay in particular is very precarious, and the rationing has broken down in Bombay. The quantity of wheat and rice supplied in Bombay is only seven ounces per week which lasts only for two days though it is supposed to last for one week. It is unfortunate that the people wanting jowar, bajra and maize to supplement the reduced quantum are not supplied the same. Therefore, starvation deaths and food riots may take place Maharashtra had demanded, 2,83 000 tonner of wheat in March, in addition to 36,000 tonnes for inaccessible areas for being used in rainy season, but the Government of India though allotted 1.81,000 tonnes but actually supplied only 1,67,091 tonnes

If this demand of 36,000 tonnes is not supplied within ten days in inaccessible areas, as the monoton starts in the first week of June, there will be a large number of starvation deaths in the areas which are populated by Adivasis and economically very much backward people. If the required quantity asked by Maharashtra is not allotted and supplied by the Government of India, violent food riots will

take place in Bombay, Poona, Sholapur, Kolhapur and such other cities where people are very much agitated. I demand that immediate arrangements should be made by the Government of India to allot and supply the required quantity of foodgrains to Maharashtra without any further delay.

श्री भटल बिहारी वाजपयी (ग्वालियर) महाराष्ट्र की स्थिति कितनी गम्भीर है इस की भ्रार कांग्रेस सदस्य भी संकेत कर रहे हैं।

स्रध्यक्त सहोदय : स्राप स्रपनी बात कहिये, उनकी बात छोड़ दीजिये।

SHRI K. S. CHAVDA (Patan): Same condition is prevailing in Gujarat also. The hon Minister should make a statement regarding all States.

MR. SPEAKER: Yes, he may make a comprehensive statement.

(ii) Re Home Ministers STATEMENT ABOUT ANAND MARGIS IN A PRESS CONFERENCE.

श्री प्रदल बिहारी वाजवयो (ग्वालियर) श्रध्यक्ष महादय, ग्राप की इजाजन में मैं नियम 377 के अन्तर्गत एक भौचित्य का प्रमन उठाना चाहना ह । शक्रवार को श्रानन्द मार्ग के सस्बन्ध में एर काल ग्रटेंशन मोशन था। गह मत्रायय मे राज्य मती श्री कृष्ण चन्द्र पन्त ने उसका उत्तर दिया था। चर्चा के दौरान में ने तथा काग्रेस के एक सदस्य ने भी माग की थी कि स्नानन्द मार्गकी जो भी गतिविधिया है उनके वारे में सदन की विश्वाम मे लिया जाये और वह जानकारी सटन के परल पर रक्की जाये। लेकिन ध्री पन्त ने कहा कि सी बी ग्राई की रिपोर्ट रखने का तो प्रश्न ही नहीं है। सारी ची में कोर्ट में चल रही है। सारी भीजे सामने मायेंगी। माननीय श्री हरी स्निह, कांग्रेस सदस्य, ने जो कहा उसको में उटधत करना चाहता हं :